

HIGH COURT OF JHARKHAND AT RANCHI

In Continuation of the SOP dated 01.10.2021, the following points are further clarified :-

Office Order No. 290/Accts.

Dated: 03.10.2021

1. In exceptional cases any lawyer(s) who has/have not been able to generate E-PASS, in such cases on production of Identity card and showing the case number in the cause list to the satisfaction of the responsible person(s), the lawyer concerned shall be permitted entry in the Court Room(s).
2. In case an Advocate wants to file Vakalatnama on behalf of any party in any case, then on showing such valid Vakalatnama, executed for the concerned case, to the satisfaction of responsible person he will be permitted to enter in the court room without E-Pass after production of Identity Card.
3. In case Vakalatnama has been filed on behalf of a party but his name is not appearing in the cause list, in such cases, on production of valid identity card and case number, the lawyer concerned shall be permitted to enter in the Court room even without E-Pass.
4. The practice of mentioning through e-mail during the pandemic period shall continue till further order.
5. The learned Assistant Solicitor General is exempted from E-Pass.
6. Entry of the Office bearers of learned Advocate General and learned Additional Solicitor General shall be permitted on production of their valid I.D. proof.
7. Except the exempted persons, the entry of Advocate(s) and Advocate Clerk(s) through gate no. 3 will be permitted on production of valid identity card.

By Order

Sd /-

(Registrar General)